

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-337(ND)/2017

IN THE MATTER OF:

Mr. Sushil Kumar .. PETITIONER

Vs.

Four Fresh Foods & Mr. SS Chauhan Retail (P) Ltd .. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 07.9.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. SS Chauhan, Advocate.. for Op. Creditor

For the Respondents :-

ORDER

Learned Counsel for the petitioner is present and represents that notice of this application has been sent to the registered office of the Corporate Debtor. However, the same has been returned with an endorsement that the registered office has been changed. The Petitioner is directed to file an affidavit of service along with the returned cover.

The petitioner is also directed to take one more notice to the registered office of the Corporate Debtor as reflected in the Master Data of the Corporate Debtor on the website maintained by the MCA. A week's time is granted for this purpose.

List on 18.9.2017.

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Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
07.9.2017